

in 1969 to 4.9 per cent in 1970 in relation to the value of production ?

THE MINISTER OF STEEL AND MINES (SHRI MOHAN KUMARA-MANGALAM) : (a) to (c). The information is not readily available, it is being collected and will be laid on the Table of the House.

**Scheme for Compulsory Labour Insurance**

\*401. SHRI NIHAR LASKAR :  
SHRI S. M. KRISHNA .

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have under consideration a proposal to have compulsory labour insurance in the country ; and

(b) if so, its main features, and when it is likely to be introduced ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BAL GOVIND VERMA) : (a) and (b). Government have no proposal under consideration to have compulsory labour insurance in the country. Two Schemes of Family Pension-cum-Life Assurance for workers in coal mines and in certain other industries and classes of establishments have, however, been introduced with effect from 1.3.71. The Schemes provide *inter-alia* for the benefits of family pension and life assurance for families of workers who die while in service. The Schemes have been notified in the Extraordinary Gazette of India.

**Discontinuance of Minimum Attendance Qualification for Payment of Bonus under Coal Mines Bonus Scheme**

\*402. SHRI S. P. BHATTACHARYYA :  
Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have considered the question of discontinuance of the minimum attendance qualification for payment of bonus under the Coal Mines Bonus Scheme ; and

(b) if so, the decision taken thereon ;

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) and (b). The matter is under consideration.

**Recognition under Code of Discipline to Employees' Union in National Industrial Development Corporation**

\*403. SHRI INDRAJIT GUPTA :  
Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 2753 on the 13th August, 1970 and state :

(a) whether it is a fact that allegations made by the management of the National Industrial Development Corporation Limited, against the Employees' Union, of breaches of the Code of Discipline have since been investigated and found untenable by the appropriate authority, *viz.* Delhi Administration ;

(b) whether in view of the above, the Delhi Administration had asked the National Industrial Development Corporation management to accord recognition to the Union without further delay ; and

(c) if so, why no action has been taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) to (c). Certain breaches of the Code of Discipline, alleged by the management against the National Industrial Development Corporation Limited Employees Union, were investigated by the Labour Commissioner, Delhi ; they were not found substantiated. The management was, therefore, advised by the Delhi Administration to accord recognition to the union. The union has, however, not yet been recognised by the management who have sought further clarifications in the matter from the Delhi Administration in whose sphere, the matter falls.